

17.26 hrs

etc. according to the - take it very lightly. I had raised this matter earlier here.

What about the River Brahmani in Orissa? That is a river of sorrow now. Shri K.P. Singh Deo, the Hon Member from Denakal, who is here, also agrees with me that his area is also affected by this, by a large number of industries both in the public sector and the private sector which are located there from where these affluents are discharged to the river Brahmani rendering water misfit for human consumption, human use. But these things are not taken so seriously by these Boards how it is happening. I am all for giving teeth to these Boards. But are they prepared to bite? They should bite and work effectively.

I would request the Hon. Minister to Monitor all this. He should not say that it is a State subject and those Boards are autonomous. This will not do when the entire population is passing through days of anxiety, the process of slow poisoning. We have to be at the top to prevent these things.

Whosoever he may be; whether it is a big industrialist, pioneering industrialist, leading industrialist having influence here and there, he should not be spared from the clutches of our Anti-Pollution Legislation.

With these words, I whole heartedly support this Bill and would request the Hon Minister, the Government of India, to see that these things are implemented in right perspective, seriously, in letter and spirit.

I wanted to know what additional funds will be coming after this amendment, because the requirement demanded by this gigantic task is very high. Therefore, necessary finance has to be arranged. With this request I once again support this Bill whole heartedly.

BUSINESS ADVISORY COMMITTEE

**Seventh Report**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANAGALAM): I beg to present the Seventh Report of the Business Advisory Committee.

17.27 hrs.

WATER (PREVENTION AND CONTROL OF POLLUTION) CESS (AMENDMENT) BILL *contd.*

[English]

SHRI BHOGENDRA JHA (Madhubani): It is difficult to oppose this Bill, but for me it is very difficult to support it either, because I expected my young friend, the young Minister to give some more consideration to this matter. In the name of environment there is a hue and cry whenever any multi-purpose high dam or project is proposed. That happened with the Tehri Dam Project, and that happened with the Narmada Project and elsewhere too. Whenever there is some agitation there is a lot of hue and cry as if we can be in a position to take our country back, six thousand years back which is not possible. In the matter of trees and forests here, this Ministry can be helpful. All the canals, sub-canals and branch canals, they can be lined on both sides with trees and similarly all the roads and railway lines can also be lined up with trees. At many places this is being done. But if it is done compulsorily it will be good for the whole country. That will purify the air and pollution of air will be done away with, to a great extent.